

MINISTRY OF FINANCE**(Department of Revenue)****(CENTRAL BOARD OF DIRECT TAXES)****NOTIFICATION**

New Delhi, the 22nd March, 2024

No. 35/2024

S.O. 1538(E).— In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of section 138 of the Income-tax Act, 1961, the Central Government hereby specifies '**Principal Secretary, Planning Department, Government of Uttar Pradesh**' for the purposes of the said clause.

[F. No. 225/196/2023/ITA-II]

Dr. CASTRO JAYAPRAKASH T., Under Secy.